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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

No. 2513(F.No.197/33/73-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (235) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Chetra Society, Raj Bhawan, Hyderabad' for the purpose of the said section for and from the assessment year 1970-79.

Sd/-
(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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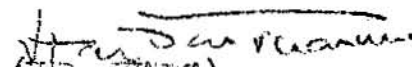
Copy to:-

1. Shri Mohan Kanda, Secretary & Treasurer, Chetra Society, Raj Bhawan, Hyderabad (A.P.).
2. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad with reference to his letter No. 2170/II/X/3/73-79 dated 21.8.70.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IS)/(ISIS)/(ISIR)/(ISL), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, A-1/1-1, Connaught Place, New Delhi (5 copies).
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10. Shri M.B. Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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AUTHORISED FOR ISSUE


(M. SHARMA)
ASSISTANT DIRECTOR (ISIP).

NO. CC/IT(AI)/2435/733/BSR/70.

* SHARMA *